

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:3505
ANSWERED ON:19.03.2013
WEIGHTS AND MEASURES ACT
Rajaram Shri Wakchaure Bhausahb

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the number and nature of complaints received regarding violation of Weights and Measures Act during each of the last three years and the current year, State-wise;
- (b) whether there is any proposal to empower the third party and the consumers for testing of samples of packed products so as to protect the interests of the consumers;
- (c) if so, the details thereof;
- (d) whether the Government is contemplating to enact a new comprehensive Act on weights and measures; and
- (e) if so, the details thereof along with the time by which it is likely to be implemented?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS)

(a) : The number of complaints received regarding violation of Weights and Measures Act during each of the last three years and the current year, State-wise are given at Annexure-A. The nature of complaints received regarding violation of Weights and Measures Act are use of un-verified Weights and Measures, Short weighing, non-declaration of statutory details on the packaged commodities, short filling of goods in packages, over charging on MRP printing on the packages, smudging of MRP and other declarations, complaints against license holders of weights and measures, faulty Auto and Taxi Fare Meters, non-exhibition of Verification Certificate, Using unstamped weight, Double stickers of MRP use of non-standard weights and measures, selling of non-standard package, non-production of documents, non-registration of packers/ importers, counterfeiting of seals, sale of weights and measures without license and less quantity in LPG Cylinder.

(b) & (e) : No madam, no such proposal is pending with the Government.